

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Decision: 14.7.2017

Appeal No. ST/719/2012 -DB

(Arising out of Order-in-Original No. 17/2012-ST dated 28.2.2012 passed by the Commissioner, Central Excise, Jaipur)

M/s Ricoh India Ltd.

Appellant

Vs.

CCE, Jaipur

Respondent

Appearance

None

- for the appellant

Shri Sanjay Jain, D.R.

- for the respondent

**CORAM: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. Ashok K. Arya, Member (Technical)**

Final Order No. 55332/2017

Per Justice Dr. Satish Chandra:

On 15.2.2017, Shri Kumar Vikram, ld. Counsel has withdrawn his Vakalatnama. Since then on 22.3.2017 and 26.5.2017, notice was sent by the Registry to the appellant to make an alternative arrangement. Notice being not returned back presumably it was served on the assessee.

2. Today even revised list, neither anybody appeared on behalf of the appellant-assessee nor any adjournment application is filed. It shows that appellant-assessee is not interested to pursue the appeal.

2. It may be mentioned as per maxim, VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. The appeal is dismissed for default.

(Dictated & pronounced in open Court)

(Ashok K. Arya)
Member (Technical)

(Justice Dr. Satish Chandra)
President

RM